

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.212
C.P.(IB)/37(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Intec Capital Ltd

.....Applicant

V/s

Ghanshyam J Patel

.....Respondent

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Manish Kumar, Adv. a.w Mr. Dhruv Parwal, Adv.

For the IRP/RP : Ms. Shivani Jaiswal

For the Canara Bank: Mr. K S Sunil Kumar, Adv.

For the PG : Mr. Sandeep Bhat, Adv.

RP in person : Mr. Anurag Nirbhaya

ORDER

Ld. Counsel for the applicant is directed to amend the application and serve amended copy of the application to the respondent, personal guarantor and respondent within two days. Ld. Counsel for Canara Bank is directed to file reply after receiving the copy of amended application within one-week.

List for further consideration on 08.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)